

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sr No.	Category of Creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount					
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	-	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	-	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	2	138330672/-	2	137781862/-	0	548810/-	0	1	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	3	50403749/-	1	48203749/-	0	2200000/-	0	2	
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	-	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	-	
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	-	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	20251622/-	1	19807255/-	0	444367/-	0	3	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	-	
Total		6	208986042/-	4	205792865/-	0	3193177/-	0		



Annexure-1

Name of the corporate debtor: **Euphoria Technologies Private Limited**; Date of commencement of CIRP: **17/05/2023**;
List of creditors as on: **28/06/2023**

Secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount In Rs.)

Sr No.	Name of Creditor	Details of claim received		Details of claims admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Amount covered by security interest	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
	Omkaara Assets Reconstruction Pvt Ltd (Trustee of Omkaara PS 34/2021-22 Trust)	25/05/2023	57303167/-	57028836/-	57028836/-	Secured	Yes	No	58.61	-	-	274331/-	-	The outstanding amount till the date of assignments is claimed as per assignment deed. The said amount is yet to be reconciled as the necessary details has not been provided to/available with IRP. The secured financial creditor/Corporate



2	Omkara Assets Reconstruction Pvt Ltd (Trustee of Omkara PS 42/2021-22 Trust)	25/05/2023	81027505/-	80753026/-	80753026/-	Secured	Yes	No	41.39	-	-	274479/-	-	Debtor is yet to provide the calculations for outstanding amount as per assignment deed. Any change in the said outstanding amount will affect the amount admitted, the claim is provisionally admitted subject to reconciliation.
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Note: In serial No. 2, creditor has levied the penal interest at 2% per month whereas penal interest as per sanction letter is 24% per annum. Clarification for the same has been requested from the creditor for which explanation is still pending.

Total		138330672/-	137781862/-	137781862/-				100			548810/-		
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Annexure-2

Name of the corporate debtor: **Euphoria Technologies Private Limited**; Date of commencement of CIRP: **17/05/2023**;

List of creditors as on: **28/06/2023**

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount In Rs.)

Sr No.	Name of Creditor	Details of claim received		Details of claims admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Amount covered by security interest	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
	Keyur Karsanbhai Patel	24/06/2023	48203749/-	48203749/-	-	Unsecured	-	Yes	-	-	-	-	-	The claim is based on the assignment of debt of the promoter of the company vide agreement dated 30.04.2021. In absence of books of accounts of the company claim is provisionally admitted, as related party, on the principle "Assignee cannot have a better title than assignor"



2	Pareshkumar Hashmukhlal Patel	24/06/2023	1500000/-	-	-	Unsecured	-	No	-	-	-	1500000/-	-	The creditor has filed claim as financial creditor for advance paid against property. Since the advance against goods/properties are operational debt the claim is rejected and creditor has been asked to file claim as operational creditor.
	Nileshkumar Dhirajlal Trivedi	22/06/2023	700000/-	-	-	Unsecured	-	No	-	-	-	700000/-	-	The creditor has filed claim as financial creditor for advance paid against property. Since the advance against goods/properties are operational debt the claim is rejected and creditor has been asked to file claim as operational creditor.
	Total		50403749/-	48203749/-	-		-		-	-	-	2200000/-	-	



Annexure-3

Name of the corporate debtor: **Euphoria Technologies Private Limited**; Date of commencement of CIRP: **17/05/2023**;
List of creditors as on: **28/06/2023**

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount In Rs.)

Sr No.	Name of Creditor	Details of claim received		Details of claims admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Manpower Group Services India Pvt Ltd	16/06/2023	20251622/-	19807255/-	Operational	No	No	No	-	-	-	444367/-	-	The interest is allowed only up to date of commencement of CIRP i.e. 17.05.2023. Amount of TDS has been disallowed due to no supporting evidence provided.
			20251622/-	19807255/-					-	-	-	444367/-	-	-

